

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.244/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th October 2017, 10.30 A.M

Name of the Company		Burn Standard Company Ltd	
Under Section		10 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

S.N. Roy.

Radha Mohan Roy

Anurita Tewari

Suman Jaiswal

Rupsha Chakraborty

Advocate for Burn's
Staff Union &
Burn's Labor Union

Abhishek Sekda
Advocate

Advocate for
Burn Standard
Labor Union (CITU)

M. Dayan-ud-din
Advocate

Advocate for
Applicant,
Burn Standard
Ex-Employees
Welfare Association

URMILA CHAKRABORTY, Adv.

Rukmini electrodes Pvt. Ltd.

Nirmalya Dasgupta, Adv.
R.L. Mitra, Adv.

Amrita Mukhopadhyay
Advocate

Go Shree Mangla
International R.R. Mitra
Burn Standard Ex-officer's
Welfare Association
4/10/17

Sourya Majumdar — RP For Kalyana
PARITA KANDU SEN — RP For Kalyana
Sankar Bhattacharya — RP For Kalyana
Aniya Kumar — RP For Kalyana

Ariti Chatterjee — RP For Kalyana
For Burn Brahmik Union

M. Bayamuddin — RP For Kalyana
Meghath Dutta — RP For Kalyana
Jomti Dutta — RP For Kalyana

1. Rahul Andley — RP For Kalyana
2. Saemisha Ghosh — RP For Kalyana
(Corporate Debtor)

4/10/17.

ORDER

Ld. Resolution Professional (RP) as well as Ld. Advocates on behalf of the operational creditors, corporate debtor and workers' unions & officers' associations are present.

Ld. RP has filed progress report which may be taken on record. Certain representative of employees as well as ex-employees association are making allegations against the decision of the RP, which is premature at this stage. Let the resolution plan be submitted by the RP. Applicants may file their applications before the RP during the moratorium period and he will decide on the same. Any claimant if aggrieved to the functioning of the RP, they can prefer complaint to the Board in such form as prescribed u/s. 217 of the I & B Code, 2016.

RP is further directed to up-load the claim of all the employees as well as ex-employees on the website.

List the matter on 07/11/2017 for further order.

sd/-

(Jinan K.R.)
Member (J)

sd

(Vijai Pratap Singh)
Member (J)